

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-213
IB-1587/ND/2019
New IA/3141/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs.

.M/s. M.K.S Oil Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manish Raghav

For the Respondent

: Mr. Atul Mittal, IRP and Ms. Anjali Sharma for the IRP

ORDER

IA/3141/2020:-

In course of argument, it has come to our notice that vide order dated 10.11.2020, we directed the applicant to serve the notice upon the CoC and file the affidavit of service but the IRP Mr. Atul Mittal, who appeared in person as well as through his counsel submitted that he has not complied the directions given in the order dated 10.11.2020. IRP is directed to comply the directions given in the order dated 10.11.2020.

List the matter on **10.12.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)